[MR. DEPUTY SPEAKER in the Chair.]

# PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

SHRIMATI MARGARET ALVA (Karnataka): Sir, .... (Interruptions).

MR. DEPUTY CHAIRMAN: After the Papers are laid on the Table, I will hear you. Please take your seat.

# Report and Accounts (1978-79) of the Wool and Woolien Export Promotion Council, New Delhi and related papers

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Fourteenth Annual Report and Accounts of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1978-79 together with the Auditors' Report on the Accounts and a statement giving reasons for the delay in laying the document. [Placed in Library. See No. LT-1337/80]

#### Tobacco Board (Second Amendment) Rules, 1980

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): Sir, I beg to lay on the Table, under sub-section (3) of section 32 of the Tobacco Board Act, 1975, a copy (in English and Hindi) of the Ministry of Commerce, Notification G.S.R. No. 902, dated the 6th September, 1980, publishing the Tobacco Board (Second Amendment) Rules, 1980. [Placed in Library, See No. LT-1341 [80].

## I. Various Reports of the Comptroller and Auditor General of India.

## II, Income Tax (Sixth Amendment) Rules, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution:

(i) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial)—Part V [Placed in Library. See No. LT-1314|80].

(ii) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial)—Part VI. [Placed in Library. See No. LT-1315/80].

(iii) Report of the Comptroller and Auditor General of India, for the year 1980—Union Government (Commercial)—Part I. [Placed in Library. See No. LT-1316[80].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification S.O. No. 695 (E), dated the 29th August, 1980, publishing the Income-tax (Sixth Amendment) Rules, 1980, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1331/80].

- 1. Notification<sub>s</sub> under the Customs Act. 1962 and related papers.
- 2. Notifications under the Finance Act, 1979 and related papers.
- 3. Notifications under the Central Excises and Salt Let, 1944.

SHRI SAWAI SINGH SISODIA: Sir, I also beg to lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 472(E), dated the 12th August, 1980.

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(ii) G.S.R. Nos. 478(E), to 481(E), dated the 19th August, 1980.

(iii) G.S.R. No. 488(E), dated the 25th August, 1980.

(iv) G.S.R. Nos. 495(E) t<sub>0</sub> 497(E), dated the 28th August, 1980

(v) G.S.R. No. 500(E), and 502(E), dated the 29th August, 1980.

(vi) G.S.R. No. 509(E), dated the 3rd September, 1980

(vii) G.S.R. Nos. 511(E), and 512(E), dated the 4th September, 1980.

(viii) G.S.R. Nos. 519(E), and 520(E), dated the 5th September, 1980.

(ix) G.S.R. No. 521(E), dated the 6th September, 1980

(x) G.S.R. No. 526(E), dated the 8th September, 1980.

(xi) G.S.R. No. 535(E), dated the 12th September, 1980.

(xii) G.S.R. No. 538(E), dated the 17th September, 1980

(xiii) G.S.R. No. 542(E), dated the 22nd September, 1980.

(xiv) G.S.R. Nos. 555(E), to 558 (E), dated the 26th September, 1980.

(xv) G.S.R. No. 560(E), dated the 27th September, 1980.

(xvi) G.S.R. Nos. 573(E) and 574(E), dated the 8th October, 1980.

(xvii) G.S.R. Nos. 580(E) and 581(E), dated the 14th October, 1980.

(xviii) G.S.R. Nos. 599(E) and 600(E), dated the 24th October, 1980. 1333/80 for (i) to (xviii)].

[Placed in Library See No. LT-1333|80 for (i to (xviii)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 41 of the Finance Act, 1979 alongwith the Explanatory Memoranda on th**e** Notifications:—

(i) G.S.R. No. 508(E), dated the 1st September, 1980.

(ii) G.S.R. No. 525(E), dated the 8th September, 1980.

[Placed in Library. See No. LT-1332/80 for (i) and (ii)].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944:---

(i) G.S.R. No. 1015, dated the 27th September, 1980 publishing the Central Excise (9th Amendment), Rules, 1980.

(ii) G.S.R. No. 1078, dated the 18th October, 1980, publishing the Central Excise (14th Amendment, Rules, 1980.

[Placed in Library. See No. LT-1330 for (i) and (ii)].

(a) Notification under the Indian Coinage Act, 1906

(b) Notifications of the Ministry of  $Fina_{nc_{\Theta}}$  (Department of Revenue) and related papers.

(c) Uunion Duties of Excise (Electricity) Distribution Rules, 1980.

SHRI SAWAI SINGH SISODIA: Sir, I also beg to lay on the Table-

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O No. 2876, dated the 25th October, 1980, publishing the Coinage (Weight and Remedy of the coins of Rupees One Hundred and Rupees Ten and paise Twenty-five and paise Ten coined for "Rural Women's Advancement" Rules, 1980, under sub-section (3) of section. 21 of the Indian Coinage Act, 1906. [Placed in Library. See No. LT-1342/ 80].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of